

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:485

ANSWERED ON:27.07.2006

SALE OF KEROSENE TO BPL FAMILIES

Adsul Shri Anandrao Vithoba;Pathak Shri Harin;Verma Shri Ravi Prakash

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has decided to restrict the sale of kerosene through distribution system to Below Poverty Line (BPL) families only;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Above Poverty Line (APL) families living in rural areas where access of liquefied petroleum gas (LPG) is limited, are deprived of to avail this facility after implementation of this decision;
- (d) if so, the justification behind taking such decision; and
- (e) the sources from where the Above Poverty Line (APL) families will avail kerosene facilities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) to (e): In order to formulate a long-term pricing policy, the Government had constituted an Inter-Ministerial Committee under the Chairmanship of Dr. C. Rangarajan, Chairman, Economic Advisory Council to the Prime Minister to examine different aspects of pricing and taxation of petroleum products with a view to stabilizing/rationalizing their prices, keeping in view the financial position of the oil companies, the investment needed in the sector, the need to conserve petroleum products, and establishing a transparent mechanism for the autonomous adjustment of prices by the oil companies. The Committee submitted its report on 17.2.2006.

The Government has accepted the recommendations of Dr. Rangarajan Committee Report and has decided 'in principle' that subsidized PDS kerosene be limited to BPL families only. The modalities to implement this decision have not been worked out yet.